
(2011) 08 UK CK 0002

In the Uttarakhand High Court

Case No : First Bail Application No. 640 of 2011

Vijay

APPELLANT

Vs

State of Uttarakhand

RESPONDENT

Date of Decision : 17-08-2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 102, 41
Penal Code, 1860 (IPC) — Section 379, 411, 420

Citation : (2011) 08 UK CK 0002

Hon'ble Judges : Prafulla C. Pant, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Prafulla C. Pant, J.—Heard.

2. Applicant- Vijay, who is in jail in connection with Case Crime No. 28 of 2011 relating to offences punishable u/s 420, 379, 411 I.P.C, u/s 41/102 Code of Criminal Procedure., police station Muni ke Reti, District Tehri Garhwal, has sought his release on bail.

3. As many as 13 ATM cards are said to have been recovered for the possession of the applicant, alongwith cash of Rs. 34,000/-. He appears to be a member of the Gang, who is involved in withdrawing money of the account holders by fraudulently misusing the ATM cards.

4. In the above facts and circumstances of the case, without expressing any opinion as to final merits of the case, this Court is of the view, that it is not a fit case for bail. The bail application is rejected.